

MEGHALAYA LEGISLATIVE ASSEMBLY
BUDGET SESSION
(BULLETIN)
MONDAY, THE 22ND MARCH, 2010.

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 3.20 P.M, with a break between 2 P.M. to 2:30 P.M. The day was allotted for transaction of Private Members' Business.

1. Questions :

Starred Questions No.1 to No.4 were disposed off till 10:45 a.m. On Starred Questions No.1, Supplementary Questions were raised by Shri James K. Sangma, MLA, Shri Manas Chaudhuri, MLA, Shri Marcuise N. Marak, MLA and Shri Conrad K. Sangma, Leader of Opposition. On Starred Question No.2, Supplementary Questions were raised by Shri James K. Sangma, MLA, Shri Manas Chaudhuri, MLA, Shri Marcuise N. Marak, MLA, Shri Conrad K. Sangma, Leader of Opposition and Shri E.C. Bamon, MLA, and reply was given by Smti M. Ampareen Lyngdoh, Minister on the absence of the Minister in-charge Shri P. Tynsong. On Starred Question No.3, Supplementary Questions was raised by Shri James K. Sangma, MLA. On Starred Question No.4, Supplementary Questions were raised by Shri James K. Sangma, MLA, Shri Manas Chaudhuri, MLA, Shri Conrad K. Sangma, Leader of Opposition and Shri E.C. Bamon, MLA.

2. ANNOUNCEMENT BY THE HON'BLE SPEAKER:

After Question Hour, Hon'ble Speaker made an announcement on the matter relating to the observations made in the Report of the Comptroller and Auditor General of India for the year ending 31st March, 2009, which was presented in the House on 19th March, 2010. Hon'ble Speaker informed the House that his attention has been drawn to observations in Chapter II, Page 59 – Secretariat Administration Department and Meghalaya Legislative Assembly – Para 2.1; Meghalaya Legislative Assembly Page 61 – Para 2.2 and Para 2.3; Meghalaya Legislative Assembly Page 69 – Para 2.6, Para 2.7, Para 2.8, Para 2.9 and Para 2.10; Meghalaya Legislative Assembly Page 87 – Para 2.18. In view of the observations made in the Report on the Para's which he has mentioned, the Hon'ble Speaker decided to refer the matter to the Public Accounts Committee of the Meghalaya Legislative Assembly for examination on the observations and submit a Report to the House. While referring the matter to the Public Accounts Committee, the Hon'ble Speaker also referred to Rule 216 (2) of the Rules of Procedure & Conduct of Business in the Meghalaya Legislative Assembly and Rule 275 (2) of the Rules of Procedure & Conduct of Business in Lok Sabha. He also further referred to Rule 216 (3) of the Rules of Procedure & Conduct of Business in the Legislative Assembly and Rule 275 (3) of the Rules of Procedure & Conduct of Business in Lok Sabha. The Hon'ble Speaker also referred to the book "Practice & Procedure of Parliament" by Kaul & Shakdhar, Page. 758, under the heading "Prohibition on publication of evidence before it is reported to the House". He also referred to the legal maxim "Audi Alteram Partem" i.e. to hear the other side before final conclusion is made. Taking cognizance of the Rules that he has mentioned, the Hon'ble Speaker said that all related documents on these matters to be submitted to the Public Accounts Committee for examination will be classified as "secrets" or "confidential" till the Public Accounts Committee completes examination and submit its Report. The Hon'ble Speaker informed the House that this is his ruling.

3. DEBATE ON GOVERNOR'S ADDRESS :

Shri Ronnie V. Lyngdoh, MLA & Government Chief Whip, initiated the discussion. After Shri Ronnie V. Lyngdoh, completed his speech, Shri J.M. Marak, MLA, moved the Amendment to the Governor's Address and continued with his speech. Other Members who participated were Shri T.D. Shira, MLA & opposition Chief Whip, Shri Omillo K. Sangma, MLA, Shri James K. Sangma, MLA, Shri Conrad K. Sangma, Leader of Opposition, Shri Manas Chaudhuri, MLA and Shri E.C. Bamon, MLA.

4. ADJOURNMENT :

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Tuesday, the 23rd March, 2010.

W. M. Rymbai
Secretary,
Meghalaya Legislative Assembly.
